

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

OA No. 487 of 2004

Tuesday, this the 29th day of June, 2004

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. H.P. DAS, ADMINISTRATIVE MEMBER

1. K. Thankamma,  
Private Secretary,  
Office of the Commissioner of Income Tax,  
C.R. Buildings, I.S. Press Road,  
Kochi - 682 018 . . . . . Applicant

[By Advocate Mr. P. Balakrishnan]

## Versus

1. Union of India, represented by Secretary,  
Ministry of Finance, Department of Revenue,  
New Delhi.
2. The Chief Commissioner of Income Tax,  
C.R. Buildings, I.S. Press Road,  
Cochin. .... Respondents

[By Advocate Mr. C. Rajendran, SCGSC]

The application having been heard on 29-6-2004, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The grievance of the applicant presently working as Private Secretary in the Office of the Commissioner of Income Tax, Kochi is that despite the creation of a post, she is not being given promotion to the cadre of Senior Private Secretary in the time scale of pay of Rs.7500-12000 retrospectively with effect from 11-4-2001, though she had made repeated representations in that regard. The applicant has, therefore, filed this application for the following reliefs:-

"i) To direct the respondents to promote the applicant to the cadre of Senior Private Secretary in the time scale of Rs.7500-12000 retrospectively from 11-4-2001 in accordance with the Annexure A2 and A5 orders and to allow all consequential benefits to the applicant

including arrears of pay and allowances within such time as this Hon'ble Tribunal considers appropriate.

ii) To grant such other relief as this Hon'ble Tribunal deems fit in the facts and circumstances of the case."

2. When the application came up for hearing, Shri C.Rajendran, learned SCGSC took notice on behalf of the respondents.

3. Counsel on either side agree that the application may be disposed of directing the 2nd respondent to consider Annexure A7 representation of the applicant in the light of the rules and instructions on the subject including the letter dated 27-7-2001 of the Govt. of India, Ministry of Finance, Department of Revenue (Annexure A2) and to give the applicant an appropriate reply within a reasonable time.

4. In the light of the above submission by the learned counsel on either side, we dispose of the Original Application directing the 2nd respondent to consider Annexure A7 representation of the applicant in the light of the rules and instructions on the subject including the letter F.No. A-41015/67/2000-Ad-VII dated 27-7-2001 of the Govt. of India, Ministry of Finance, Department of Revenue, Central Board of Direct Taxes, New Delhi (Annexure A2) and to give the applicant a speaking order within a period of two months from the date of receipt of a copy of this order. No order as to costs.

Tuesday, this the 29th day of June, 2004

H.P. DAS  
ADMINISTRATIVE MEMBER

A.V. HARIDASAN  
VICE CHAIRMAN

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